

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 279/99

Tuesday, this the 9th day of March, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

T. Rajendran Pillai,  
Ambadiyil House,  
Neeleswaram P.O.,  
Kottarakara - 691 506.

...Applicant

By Advocate Mr. P.C. Sebastian

vs.

1. The Sub Divisional Inspector of Post Offices,  
Kottarakara Sub Division, Kottarakara.
2. The Chief Postmaster General, Kerala Circle,  
Thiruvananthapuram.

...Respondents

By Advocate Mr. A. Sathyanathan, ACGSC

The application having been heard on 9.3.99, the  
Tribunal on the same day delivered the following:

ORDER

The applicant seeks to declare that he is entitled to be  
considered for selection to the vacancy of Part-time Sweeper,  
Chepra P.O. along with the candidates sponsored by the Employment  
Exchange though the applicant is not sponsored by the Employment  
Exchange and to direct the first respondent to consider him also  
in the interview to be held for selection of Part-time Sweeper,  
Chepra P.O. on 11.3.99 or on any other deferred date.

2. The applicant submits that he is fully qualified for the  
post of Part-time Sweeper, that having come to know of the selection  
to the said post, he submitted a representation dated 31.12.1998  
to which there is no response so far and that he apprehends that  
the first respondent will not consider him for the said post for  
the reason that his name has not been sponsored by the Employment  
Exchange.

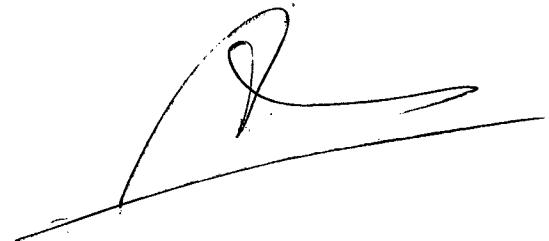
3. In the light of the ruling in Excise Superintendent, Malakapatnam Vs. K.B.N. Vishweshwar Rao and others ((1996) 6 SCC 216) selection need not be confined exclusively to those who are sponsored by the Employment Exchange. That being the position, the applicant is also entitled to be considered for selection provided he is otherwise qualified.

4. Accordingly, the first respondent is directed to consider the applicant also in the interview to be held for the selection to the post of Part-time Sweeper, Chehra P.O. on 11.3.99 or on any other deferred date along with the candidates sponsored by the Employment Exchange if he is otherwise qualified.

5. O.A. is disposed of as above. No costs.

6. The learned counsel appearing for the respondents undertakes to communicate the copy of the order to the first respondent along with the copy of the O.A. immediately.

Dated the 9th day of March, 1999.



A.M. SIVADAS  
JUDICIAL MEMBER

nv  
9399